

**PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT** be pleased to state :

(a) whether it is a fact that during his recent visit to a function at Nanakpur, New Delhi it was represented to him in writing that the right of passage of the residents of the South Moti Bagh (Nanakpur) had been snatched by the closure of approach road from Rao Tula Ram Marg to the said colony ;

(b) whether the matter has been enquired into ; and

(c) if so, the outcome thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :** (a) Yes, Sir.

(b) and (c). The matter is being looked into. However, another approach road very near to the one closed down has already been constructed.

**Doctors for Leprosy Cure and Control Work in India**

200. **SHRI D. C. SHARMA :**  
**SHRI S. A. AGADI :**

Will the Minister of **HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT** be pleased to state :

(a) whether two eminent Soviet Leprologists who visited India for a month during May-June, 1969, on a study tour have stressed the need for more doctors taking to leprosy cure and control work in India ;

(b) whether the suggestion has been examined ; and

(c) if so, with what results ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :** (a) Yes.

(b) and (c). Government are aware of the shortage of medical officers in the Leprosy Control Programme. Incentive is offered in the form of a special allowance of Rs. 150/- p. m. for the medical officers engaged in the Programme. A similar allowance is given to medical officers to undergo orientation training.

**CORRECTION OF ANSWER TO USQ NO. 1505, RE : NO OBJECTION CERTIFICATE TO C. P. W. D. STAFF OF ELECTRICAL WING.**

**THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) :** (a) In answer to parts (b) and (c) of Unstarred Question No. 1505 by Shri S. D. Somasundaram, M.P. answered on 3rd March, 1969; it was stated that two applications from staff of the Central P. W. D. seeking higher technical posts are forwarded every year and that on account of shortage of competent electrical staff, only two applications are forwarded. As a result of further investigation of facts, it has come to light that the total number of applications received for higher posts from the non-gazetted (Electrical) staff during 1968 was 184. Out of these, 172 applications were duly forwarded. Of the remaining 12, 5 were withheld because either the applications were received late or they were not for higher posts. Only 7 applications from Sectional Officers (Elect.) were withheld in the public interest because the Section Officers concerned were attached to important Divisions which dealt with the maintenance of refrigerators, air-conditioning plants and electrical installations in the residences of Ministers, etc. Consequently the answer to parts (b) and (c) of the question should be amended as follows :—

“On account of shortage of competent electrical staff, it is true that some applications have not been forwarded in the public interest.”

I regret the error which crept into the answers given previously.

**CORRECTION OF ANSWER TO USQ. NO. 1040 RE. FILING OF SUITS BY DELHI MUNICIPAL CORPORATION AGAINST DEAD PERSONS.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : The Municipal Corporation of Delhi had intimated in their letter of 15th November, 1968 that no suits had been filed by the Municipal Corporation for the offence of forcible occupation of public land against people who have either died years ago or who do not exist at all. It was on the basis of this information that the following replies were given to Unstarred Question No. 1040 in the Lok Sabha asked by Shri Bibhuti Mishra on the 18th November, 1968 :—

(a) No.

(b) and (c). The questions do not arise.

2. It was subsequently intimated by the Municipal Corporation that two cases were instituted against M/s Ramji Lal Ram Sarup through Shri Ramji Lal under section 321 of the D. M. C. Act (Encroachment on public land without permission) and that it was later on revealed that Shri Ramji Lal had died long ago. The Corporation also informed that the expenditure on such cases was quite negligible hardly exceeding Rs. 10/- per case and that the concerned Inspector had since been suspended.

In view of the position explained above the following replies may kindly be substituted in place of those already given :—

(a) whether it is a fact that authorities of the Delhi Municipal Corporation have filed suits for the offence of forcibly occupation of public land against those people who have either died years ago or who do not exist at all ;

(b) if so, the financial loss Government suffered as a result of such cases ; and

(c) the action Government have taken against the officers responsible for this ?

(a) Yes, in two cases which were instituted against a firm represented through one and the same person.

(b) The expenditure incurred by the

D. M. C. was negligible and hardly exceeded Rs. 10/- per case.

(c) The concerned Inspector was suspended by the D. M. C.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Withdrawal of Indian Military Mission and Indian Wireless Operators from Nepal

श्री बलराज मधोक (दक्षिण दिल्ली) :  
उपाध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर वैदेशिक-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

'वैदेशिक-कार्य मंत्री के नेपाल के दौरे के पश्चात् नेपाल के प्रधान मंत्री द्वारा की गई यह मांग की कि भारतीय सैनिक मिशन और भारतीय वायरलेस ऑपरेटरों को नेपाल से वापस बुला लिया जाय।'

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : Mr. Deputy-Speaker, sir, The Nepalese authorities have been suggesting for some time that we should change the status of the Indian Military Liaison Group in Nepal which was sent for a specific purpose and gradually withdraw Indian personnel from their border checkposts as more and more Nepalese trained personnel become available to take on the work assigned to them. These matters were again discussed during the visit of Nepalese Foreign Minister to Delhi in May, 1969 and during my visit to Nepal in the first week of June, 1969.

we have informed the Nepalese authorities that we have no objection in principle to acceding to their request in this regard. However, these arrangements were made in cooperation because of the very close relations that exist between Nepal and India. In view of our open border and free movement of people and goods, we have to see how this cooperation can be further strengthened in our mutual interest.